

**MINUTES OF THE MEETING OF DISTRICT LEVEL MONITORING
CELL COMMITTEE HELD ON 20.07.17 AT 04.30 P.M**

A meeting of District Level Monitoring Cell Committee, Sahibganj was held on 20.07.17 at 04.30 P.M, under the Chairmanship of Principal District & Sessions Judge-cum-Chairman, District Level Monitoring Cell Committee, Sahibganj and attended by-

- 1- The Deputy Commissioner, Sahibganj.
 - 2- The Superintendent of Police, Sahibganj.
 - 3- The Chief Judicial Magistrate, Sahibganj.
 - 4- The District Forest Officer, Sahibganj.
 - 5- The Civil Surgeon, Sahibganj.
 - 6- The Public Prosecutor , Sahibganj.
 - 7- The Jail Superintendent, District Jail, Sahibganj
- And
8. District Mining Officer was absent during meeting.

Matter referred to agenda are discussed as below :-

Agenda no. 1 :- Regarding properly handing over of old Navoday Vidyalaya Building, Sahibganj for remand home of J.J. Board was discussed. The Deputy Commissioner, Sahibganj informed that all necessary steps have already been taken for handing over of the said building and the matter is in process. It will be handed over after renovation shortly.

Agenda no. 2 :- The agenda regarding medical facilities of litigants, Staffs and Id. lawyer in the Civil Court Campus was discussed. The Principal District & Sessions Judge has expressed his anxiety regarding lack of medical facilities in Civil Court campus. The Civil Surgeon assured that he will take necessary step very soon for setting up of a primary health center in the court campus.

Agenda no. 3 :- The agenda regarding Drug disposal Committee was discussed and in this regard Deputy Commissioner, Sahibganj, has informed that he will look into the matter and take necessary steps towards constitution of Drug Disposal Committee very soon.

Agenda no. 4 :- The agenda regarding depositing of materials exhibits in the

court Malkhana was discussed. The Principal District & Sessions Judge has expressed his view that depositing of material exhibits in court Malkhana is necessary for the speedy disposal of the cases. The Superintendent of Police, Sahibganj informed that necessary direction has already been given to the Investigating Officers to deposit the material exhibits in the court Malkhana simultaneous with the filing of Charge-sheet. He further assured that he will take necessary steps for the proper functioning of the court Malkhana at Rajmahal Sub Divisional Court also.

Agenda no. 5 :- Matter of distress warrant which was issued by Principal Judge, Family Court, Sahibganj is brought in the knowledge of Superintendent of Police, Sahibganj. The Principal District & Sessions Judge, drew the attention of the Deputy Commissioner and Superintendent of Police towards difficulties faced by the needy litigants for non-execution of distress warrant in time. The Superintendent of Police, Sahibganj assured that he will take all effort for execution of said Distress Warrant. It was suggested that the list of cases will be sent to Superintendent of Police, Sahibganj.

Agenda no. 6 :- The agenda regarding execution of Permanent warrants, Summons, B/W & NBW, process u/s 82 & 83 Cr.P.C and submission of execution report specially in those cases which are five year old was discussed. The Superintendent of Police, Sahibganj informed that all necessary directions have already been given to police officers for execution of summons, B/W, NBW, process u/s 82 and 83 Cr.P.C and permanent warrants of arrest on priority basis. The Superintendent of Police, Sahibganj further assured that all processes issued by the court will be executed promptly and concerned officer in-charge will submit the execution report to the court at the earliest.

Agenda no. 7 :- The agenda regarding non-appearance of witnesses specially Investigating Officer and Doctor was discussed. The Id. Principal District & Sessions Judge has expressed his concern that service report of summons and processes are not received within time, which causes delay in trial. The Superintendent of Police has assured that execution of summons, warrants process and report regarding death of accused/witness are under continuous watch and he will take every possible effort for submission of Execution Report

to the court concerned. He also assured that he will take more efforts to minimize the problem of non-production of witnesses, investigating officers for evidence. The Civil Surgeon, Sahibganj also assured that he will take necessary step to secure the attendance of doctors for evidence. The Civil Surgeon has further submitted that he may be furnished with list of cases which are pending for Doctor's evidences. In this regard Id Principal District & Sessions judge directed to prepare a separate list of Doctors and Investigating Officers and make it available to Civil Surgeon and Superintendent of Police.

Agenda no. 8 :- The agenda regarding Typed/printed case diary was discussed. The Superintendent of Police, Sahibganj informed that necessary directions have already been given to police officers and they are sending typed/printed case diary to Hon'ble Court in bail matters.

Agenda no. 9 :- The agenda regarding registration of FIR on the basis of complaint petition forwarded u/s 156 (3) of Cr.P.C has been discussed. The Principal District & Sessions Judge has expressed his view that so many cases are pending in different police stations at Sahibganj as well as at Rajmahal for registration of FIR and it is a serious matter. A list of cases of different courts is decided to be given to the Superintendent of Police, Sahibganj. The Superintendent of Police, Sahibganj informed that necessary directions have already been given to the officer in-charge of the police station for registration of FIR and he further assured that the number of cases will be reduced very shortly. Superintendent of Police, Sahibganj has further submitted that Identity Card proof is essential for on line registration of F.I.R which may be required to be filed at the time of filing of P.C.R cases thereafter the, Identity Card proof is essential with complaint petition for registering the F.I.R. It is unanimously resolved that C.J.M Sahibganj will do the needful to impress upon the litigants to file Identity Card proof at the time of filing of P.C.R cases with information to Bar Association, Sahibganj and Rajmahal respectively.

Agenda no. 10 :- The agenda of matters regarding compliance with Environmental laws was discussed. The Deputy Commissioner and Superintendent of Police, Sahibganj assured that the compliance of

victim compensation scheme was discussed. Trial court with the association of DLSA and also Chairman-cum-Principal District & Sessions Judge, Sahibganj also try to extend nine schemes sponsored by NALSA and JHALSA for rehabilitation of the victim. At the same time, the Deputy Commissioner, Sahibganj also assured that he will take all effort to provide the benefits of the Government Schemes for rehabilitation of the victim.

Agenda no. 16 :- Matter regarding the appearance of the accused persons through Video conferencing before court, who are in jail custody, was also discussed. Jail Superintendent, Sahibganj assured that he will take all possible steps for production of accused before court through Video Conferencing. It has been suggested in case of network failure or any technical fault, accused must be produced before court concerned physically.

No other matter was raised by any members of the committee.

The meeting ended in cordial atmosphere with vote of thanks by the Chairman.


Deputy Commissioner
Sahibganj
20.07.17


Superintendent of Police
Sahibganj
20.07.17


Civil Surgeon
Sahibganj
20.07.17


Jail Superintendent
Distt. Jail, Sahibganj
20.07.17


Principal District & Sessions Judge,
Cum-Chairman, Sahibganj.
Dated 20.07.17


District Forest Officer
Sahibganj
20.07.17


Public Prosecutor
Sahibganj
20.07.17